

(4) 2.9.94

Hon. Mr. T. L. Verma, J.M.
Hon. Mr. S. Dasgupta, A.M.

On the request of the
learned Counsel for the
applicant adjourned to
30.9.94 for hearing.


A.M.

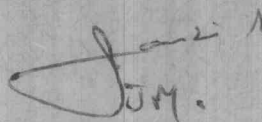

J.M.

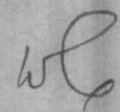
30/9/94

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None for the applicant.

In this case, the counsel for the applicant was
heard on 12.4.94 for admission; it appears to us
that the application is time barred and also barred
by res judicata. However an opportunity was given
to the applicant to explain why the application shall
not be dismissed. Thereafter, on 10.5.94, none appeared
on behalf of the applicant and case was listed on
02.9.94 for ~~hearing~~. On 02.9.94, the case was
adjourned on the request of counsel for the applicant.
Today, ^{in this} also none appeared on behalf of the applicant
nor any request for adjournment. It, therefore, appears
that the applicant has lost his interest in pursuing the matter.
In any case, we have also seen that the case is time barred
and also barred by res judicata. In view of these, the
application is dismissed.


A.M.


J.M.